

Sl. No.	Complaint	Action taken by the Election Commission
5.	A complaint has been received from Shri Bhakta Charan Das, a contesting candidate of INC from Kalahandi PC of Odisha. Shri Das has mentioned in his complaint that some voters approached him and stated that their vote “flipped” to other candidates.	A report was sought from the Chief Electoral Officer, Odisha in the matter. As per the report, submitted by the DEO, Kalahandi, the said flip is not possible in the EVM as they have been processed through First Level Checking, three round of randomization and mock poll. All the EVMs were checked and certified by the authorized engineers of M/s Bharat Electronic Limited, Bangalore, a public sector undertaking of Government of India and one of the sole manufacturer and supplier of ECI-EVMs. Moreover, no such complaint was ever reported by anyone related to the process of election at any point of time.

### **Judicial Standards and Accountability Bill**

2540. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has decided to do away with the Judicial Standards and Accountability Bill following strong resistance and objections from Judges, if so, the details thereof; and

(b) if not, the action being taken by Government for smooth passage of the bill?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):  
(a) and (b) The Judicial Standards and Accountability Bill was passed by the Lok Sabha on 29.03.2012. However, the Bill could not be considered in the last Session of the Parliament and lapsed due to dissolution of the 15th Lok Sabha. The matter requires further consideration in consultation with various stakeholders.

### **Repeal of old and irrelevant laws**

2541. SHRI B.K. HARIPRASAD: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government feels that it is overdue to repeal old and irrelevant laws that clutter the statute book;

(b) whether the Law Commission made a study of such statutes in 1998 and prepared a long list of legislations which could be jettisoned benefiting the public and the courts; and

(c) whether there are statutes that still refer to His/Her Majesty, including 11 colonial era statutes while several statutes like Indian Penal Code 1860 and the Civil Procedure Code 1908 still serve the legal system well, fine-tuned with amendments?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):  
(a) Yes, Sir.